

Demands of M.E.S. Civil Engineers

6960. SHRI NARSINGRAO SURYA-WANSHI: Will the PRIME MINISTER be pleased to state:

(a) whether the All India MES Civilian Engineers' Association has presented a memorandum of demands to him recently; and

(b) if so, the main demands presented and the action taken so far in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) Yes, Sir.

(b) The main demands raised by the Association are as under:

- i) Finalisation of yearwise DPC for ASW;
- ii) Removal of ceiling imposed by the Ministry of Defence on recruitment and promotion of Superintendents/Surveyors Grade I and II;
- iii) Conveyance allowance to all Superintendents Grade I and II; and
- iv) The review of posting and transfer policy of subordinate engineers and Assistant Engineers.

Action has been taken as under:

- i) Departmental Promotion committees for the ASW upto the year 1987 have been finalised.
- ii) Ceiling on filling of vacant posts through recruitment and promotion is in accordance with the existing Government policy.
- iii) Conveyance allowance is not

admissible to all Superintendents in the MES. Association has been assured the incumbents of specific posts, eligible for this provision, who prefer their claims shall be paid in accordance with the exact Government orders.

- iv) The existing policy of positings and transfers for subordinate engineers in the MES is based on the Government orders on the subject and is reviewed from time to time.

Lack of Civic Amenities in Cantonment Areas

6961. SHRI D. PANDIAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of the fact that as the Cantonment areas such as Pallavarma near Madras in Tamil Nadu are governed by the Defence Department and the people residing within their limits of the people residing within the limits of the said Cantonment areas are denied the facility to claim the benefits of Centrally Sponsored poverty alleviation schemes and also the State sponsored economic schemes under the plea that these areas are governed by Defence rules; and

(b) if so, whether Government would ensure that Centrally State sponsored relief measures and other civic amenities are provided to the people of these areas?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) The civil population of the Cantonment areas are equally entitled to assistance under various poverty alleviation schemes are also state sponsored economic schemes.

(b) Relief measures are being provided through various agencies who do not make